Notification No. 3809(LL)(i)/XXXVI-B203(LL)/I963 September 23, 1963

Laundries.—In exercise of the powers under sub-section (3) of Section 3 of the Uttar Pradesh Dookan Aur Vanijya Adhishthan Adhiniyam, 1962 (U. P. Act No. XXVI of 1962), the Governor of Uttar Pradesh is pleased to exempt, in public interest, all laundries and washing companies situated in U. P.—

- (i) from the operation of the said provisions of sub-section (1) of Section 5 of the said Adhiniyam read with Rule 3 of the Uttar Pradesh Dookan Aur Vanijya Adhishthan Niyamavali, 1963 subject to the condition that they are not opened before 8 a. m. and are not kept open after 8 p. m. on any day throughout the year;
- (ii) from the operation of the provisions of clause (a) of sub-section (1) of Section 8 of the said Adhiniyam for a period of four months i.e., from July 1 to October 31, each year.